

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Criminal Revision No. 1146 of 2016

Irshad Nehal

... **Petitioner**

Versus

The State of Jharkhand and Anr.

... **Opposite Parties**

(Through V.C)

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For the Petitioner

: Mr. Rishi Pallava, Advocate

For the State

: Mr. Arup Kumar Dey, APP

Order No. /Dated: 17th April, 2021

Pursuant to order dated 01.03.2017, the process server attempted to serve a copy of the order dated 01.03.2017 upon OP No. 2. The process server has reported that OP No. 2 was not found at the address disclosed in the memo of parties.

Today also, no one appears for OP No. 2 and that is the reason OP No. 2 needs to be served a notice regarding the next date of hearing.

The petitioner shall disclose the present address of OP No. 2 for a fresh service of notice upon her.

Post this matter on 02.07.2021.

(Shree Chandrashekhar, J.)

Tanuj/-